

HIGH COURT OF BOMBAY

NOTICE

SELECTION PROCESS – 2024

**[Accelerated promotion for the post of Senior Civil Judge (10%)
in the State of Maharashtra]**

As per Rule 5(2)(b) of the Maharashtra Judicial Service Rules, 2008, the 10% of the post of Senior Civil Judges are to be filled by promotion strictly on the basis of merit through Limited Competitive Examination amongst the Civil Judges, Junior Division.

The Limited Competitive Examination shall carry 200 marks comprising of 100 multiple choice objective type questions. The duration of the competitive examination will be of 90 minutes. Each question shall carry (2)two marks. For each wrong answer, one fourth of the assigned mark to that question (0.50) will be deducted as penalty.

The syllabus for the Limited Competitive Examination for promotion to the post Senior Civil Judge of Accelerated promotion (10%) under Rule 5(2)(b) of the Maharashtra Judicial Service Rules, 2008 is as follows :-

01. The Code of Civil Procedure, 1908
02. The Code of Criminal Procedure, 1973
03. The Indian Penal Code, 1860
04. The Indian Evidence Act, 1872
05. Bharatiya Nyaya Sanhita (BNS)
06. Bharatiya Nagarik Suraksha Sanhita (BNSS)
07. Bharatiya Sakshya Adhinyam (BSA)
08. The Transfer of Property Act, 1882

09. The Indian Easements Act, 1882
10. The Specific Relief Act, 1963
11. The Hindu Succession Act, 1956
12. The Hindu Marriage Act, 1955
13. The Hindu Adoption and Maintenance Act, 1956
14. The Indian Contract Act, 1872
15. The Maharashtra Rent Control Act, 1999
16. The Constitution of India
17. The Limitation Act, 1963
18. The Indian Partnership Act, 1932
19. The Protection of Women from Domestic Violence Act, 2005
20. The Negotiable Instruments Act, 1881
21. The Probation of Offenders Act, 1958
22. The Juvenile Justice (Care and protection of Children) Act, 2015
23. The Information Technology Act, 2000
24. The Motor Vehicle Act, 1988 Relating to Accident Claims
25. The Indian Succession Act, 1925
26. The Bombay Prohibition Act, 1949
27. The Legal Services Authorities Act, 1987
28. The Secularization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002
29. The Commercial Courts, 2015
30. The Sale of Goods Act, 1930

The date, time, venue and other details of examination will be published shortly.

Date :- 06th September, 2024

Sd/-
Registrar (Legal and Research)